

**GOVERNMENT OF INDIA  
LAW AND JUSTICE  
LOK SABHA**

STARRED QUESTION NO:180  
ANSWERED ON:05.08.2010  
INFRASTRUCTURE FOR TRIAL COURTS  
Patil Shri Sanjay Dina ;Ramasubbu Shri S.

**Will the Minister of LAW AND JUSTICE be pleased to state:**

- (a) whether the Supreme Court has urged the Union Government to improve the infrastructure of District / Subordinate trial courts and submitted a blue-print in this regard;
- (b) if so, the details thereof including shortage of infrastructure;
- (c) the estimated expenditure for the proposed expansion of the infrastructure; and
- (d) the reaction of the Government thereto?

**Answer**

MINISTER OF THE STATE IN THE MINISTRY OF LAW AND JUSTICE (DR. M.VEERAPPA MOILY)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF (C) SABHA STARRED QUESTION NO. 180

(a) to (d): The Supreme Court of India, while hearing the matter of infrastructural facilities for the subordinate courts, in the Interlocutory Application No.279/2010, on 12.7.2010, took on record the Report prepared by its Registry for developing the infrastructure of the courts and has sought the cooperation of the State Governments and the Union Government for development of infrastructural facilities for the judiciary.

The Report of the Registry speaks of the need to improve (i) the physical infrastructure of the courts, (ii) the infrastructure for computerisation and ICT enablement of the courts and (iii) power supply to the court complexes.

The Report also mentions a requirement of Rs.2162 crore on a tentative basis as the requirement for 2010-11 for improving physical infrastructure of the courts.

The Court has also constituted three committees as mentioned in the Report to monitor the development of infrastructure at the District level, the State level and at the central level and present its Report to the Court on the next occasion.

In addition to the various on-going measures taken by the Government for facilitating improvement in administration of justice, Government has decided in principle to establish a National Mission for Justice Delivery and Legal Reforms that may be assisted by a Special Purpose Vehicle to specifically take care of the needs of development of physical infrastructure of the courts, etc. A final view on the structure of the National Mission and Special Purpose Vehicle has not as yet been taken.